

(b) to (d). The statements (I and II) are laid on the Table of the House. [Placed in Library, see No. No. LT-3954/65].

### Article 370 of Constitution

Shri Hari Vishnu Kamath:  
 Shri Yashpal Singh:  
 Shri M. L. Dwivedi:  
 Shri Hukam Chand Kachhavalya:  
 Shri Onkar Lal Berwa:  
 Shri Prakash Vir Shastri:  
 Shri Jagdev Singh Siddhanti:  
 Shri Bade:  
 Shri Bishwanath Roy:  
 \*373. Shrimati Savitri Nigam:  
 Shri Bhagwat Jha Azad:  
 Shri Jashwant Mehta:  
 Shri Bibhuti Mishra:  
 Shri D. C. Sharma:  
 Shri Hem Raj:  
 Shri Abdul Ghani Goni:  
 Shri P. C. Borooah:  
 Shri Ramachandra Ulaka:  
 Shri Balmiki:  
 Shri Himatsingka:  
 Shri Rameshwar Tantia:  
 Shri Maheswar Nalk:

Will the Minister of Home Affairs be pleased to state:

(a) whether the Chief Minister of Jammu and Kashmir has been sounded or consulted about the necessity or desirability of the abrogation of Article 370 of the Constitution so as to promote the process of full integration of that State with the rest of the Indian Union;

(b) if so, his reaction thereto; and

(c) if not, the reasons therefor?

The Minister of State in the Ministry of Home Affairs (Shri Hathi):

(a) No, Sir.

(b) Does not arise.

(c) The views of the Government of India regarding the question of abrogating Article 370 were explained by the Home Minister in the House on 4th December, 1964 in connection with Shri Prakash Vir Shastri's Bill. In

the light of these they do not think that any fresh consultation with the Government of Jammu and Kashmir is necessary at present.

### Procedure for Issuing Licences

\*374. Dr. L. M. Singhvi: Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 313 on the 2nd December, 1964 and state:

(a) the various suggestions and proposals received by Government and those which are actively under their consideration regarding the improvement of existing procedures for issue of licences, permits and quotas;

(b) the agency, authority or body of individuals examining these suggestion and by when a decision is likely to be taken; and

(c) whether there is any proposal to set up a quasi-judicial authority on the pattern of License Justices in the United Kingdom to advise Government in such matters?

The Minister of Home Affairs (Shri Nanda): (a) The suggestions and proposals received relate to:

(i) the setting up of non-political autonomous or statutory boards or quasi-judicial bodies like License Justices in the United Kingdom for issue of licences, permits and quotas; and

(ii) trade associations or their representatives being associated in the matter of granting them;

(b) The Department of Administrative Reforms is collecting necessary data on the present procedures governing the issue of different kinds of licences and permits for examining the question of effecting improvements in the existing procedures in the light of such data and the suggestions referred to above. As soon as complete data becomes available, the matter will be considered in all its aspects;

(c) No, Sir. As indicated in (a) above, the suggestion in this regard